

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1414/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES: Sunil Parmanand Kewlramani & Ors.
V/s.
Urban Sanctuaries Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
01	Pratik Tripathi	PCS for Respondents	
02	MAULIK K. TANNA	Adv for Petitioner	Maulik

COMMON ORDER

C.P. No. 1414/I&BC/NCLT/MB/MAH/2017

C.P. No. 1415/I&BC/NCLT/MB/MAH/2017

C.P. No. 1416/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. After hearing for some time both the sides on the Legal Question whether a Director in a Company can file Insolvency Proceedings where he himself is having Share holdings is to be addressed by both the sides.
3. Adjourned to **16.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
04.01.2018.

aah

Sd/-

M.K. Shrawat
Member (Judicial)